

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 198/MP/2015

Subject : Seeking permission to allow extension of the period for injection of infirm power for testing including full load testing of unit-V (660MW) of Barh STPP (Stage-II, 2X660MW) beyond six months from initial synchronization.

Date of hearing : 25.8.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC Limited

Respondent : Power System Operation Corporation Limited

Parties present : Shri Ajay Dua, NTPC
Shri Shyam Kumar, NTPC
Shri Umesh Ambati, NTPC

Record of Proceedings

The representative of the petitioner submitted that the present petition has been filed seeking extension of time for injection of infirm power for testing including full load testing of Unit-V of Barh Super Thermal Power Station beyond six months i.e. up to 30.11.2015 from initial synchronization.

2. The representative of the petitioner further submitted that Unit-V was expected to be declared under commercial operation by 31.8.2015. However, due to failure of weld joints in tubes of boiler, the unit could not declare COD within stipulated time. BHEL has started work to repair 110 joints and Heat Treatment to about 10684 joints which will take more time before taking up the testing including full load testing of unit.

3. After hearing the learned counsel for the petitioner, the Commission directed the petitioner to submit, on affidavit, by 4.9.2015 the activity wise time schedule for completion of repairing of joints, Post Weld Heat Treatment of weld joints and testing at different loads including full load testing etc., before COD. The Commission directed that due date of filing the information by 4.9.2015 shall be complied with and no further extension on that account shall be granted.

4. Subject to the submission of above information, the Commission allowed the petitioner time till 30.11.2015 to inject infirm power from Barh STPS Unit-V into the grid for the purpose of testing including full load testing.

5. Subject to above, the Commission reserved the order in the petition.

By Order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**